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Central Administrative Tribunal, Principal Bench, New Delhi

C.P.No.408/2004 in
O.A.No.1259/2004

**Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)**

New Delhi, this the 2nd day of February, 2005

**H.C.Jatav,
S/o late Shri Ch. Hardeva Ram,
R/o E-7/2, Vasant Vihar,
New Delhi-57**

....Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

- 1. Shri Dheerender Singh,
Secretary,
Ministry of Home Affairs,
North Block, New Delhi**
- 2. Shri S. Raghunathan,
Chief Secretary,
Govt. of National Capital Territory of Delhi,
Through its Chief Secretary,
5, Sham Nath Marg,
Delhi**

....Respondents

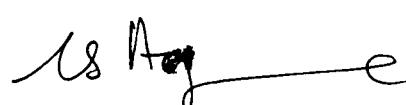
**(By Advocate: Mrs.Jyoti Singh, for respondent no.1
Shri Ajesh Luthra, for respondent no.2)**

Order(Oral)

Justice V.S. Aggarwal, Chairman

Leamed counsel for respondent no.1 states that departmental proceedings against the applicant have since been dropped. In this view of the matter, the applicant's leamed counsel states that he does not press the Contempt Petition. Rule is discharged.


**(S.A. Singh)
Member(A)**


**(V.S. Aggarwal)
Chairman**

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